

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/64/2020

Date of order: 27.01.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

ANUP SEN & OTHERS
VS.
DOORDARSHAN

For the Applicant : Mr. S. K. Dutta, Counsel

For the Respondents : None

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for applicant.

2. Ld. Counsel for applicants seeks and is granted liberty to withdraw the present OA to prefer a comprehensive representation to the authorities citing the decisions in favour of them and the implementation orders in respect of identically circumstanced employees, within a period of 4 weeks from the date of communication of this order.

3. In the event, such representation is preferred, the same shall be considered in the light of the decision cited by the applicants and disposed of within 3 months of its receipt. In the event applicants are found entitled to grant of such benefits, it shall be released in accordance with law, within a period of 3 months thereafter.

4. It is made clear that we have not entered into the merits of this matter; therefore all points are kept open for consideration by the authorities.



5. Accordingly, OA is disposed of as withdrawn with the aforesaid liberty.

MA consequently stand disposed of as withdrawn.

(Dr. Nandita Chatterjee)

Member (A)

pd

(Bidisha Banerjee)

Member (J)

